

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 166(ND)/2017

IN THE MATTER OF:

Ashok Kumar Garg & Ors. Applicant/petitioners
Vs.
Renuka Infratech Pvt. Ltd. & Ors. Respondents

Order under Section 241/242 of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Arun Saxena & Ms. Anushir Singh, Advocates
For the Respondent : Mr. Krishnendu Datta, Mr. Sourabh Gupta, Mr.
Puneet Yadav & Mr. Sumit Bhadana, Advocates

ORDER

Petition mentioned.

We have heard learned counsel for the parties. It appears that before any detailed interim order is passed the filing of reply would be necessary. Let a reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter. Learned counsel for the parties' state that there is no proposal for alienation/transfer of the property of the company at present and if any encumbrances, transfer or

C. J.

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contd.

anything else is required to be effected in respect of the property of the company then prior permission of the Tribunal must be sought.

The last order needs to be amended and the case was simply adjourned for 30.08.2017 i.e. today.

List for further consideration on 09.10.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
Vineet